

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.No. 90 /99 in
O.A.No.1469/97. - -

Dt. of Decision : 30-09-99.

1. The Secretary, Dept. of Science & Technology (Rep. Union of India), New Delhi.
2. The Surveyor General of India, Dehra Dun.
3. The Director, STI Survey of India, Uppal, Hyderabad.

.. Applicants.

Vs

G.D.Agashe

.. Respondent

Counsel for the applicants : Mr.V.Rajeswara Rao, Addl.CGSC.

Counsel for the respondent : Mr.C.Suryanarayana

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.V.Rajeswara Rao, learned counsel for the ~~xxxxx~~ applicants in the RA.

2. The respondents in the OA have filed this RA for reviewing of the judgement in OA dated 8-3-99. Three grounds are mentioned in the RA affidavit. Those three contentions had already been answered in the judgement. The submission that he is Group-B officer and hence not entitled for the relief has been examined and it was held that the applicant is also entitled for that relief as he is only a Group-B Non-Gezatted which is nothing better than Group-C. The other contention is also similar to that. The last contention is ~~xxxx~~ that in view of the V Pay Commission Report Assurance Career Progress (ACP) is under consideration and hence the judgement needs review. We do not see any reason to review the judgement on that basis. Hence the RA is dismissed. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
30.9.99


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 30th September, 1999.
(Dictated in the Open Court)

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